

(vi) Need to write off loans given to the victims of 1984 riots

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, the Government of India gave houses to the homeless victims of 1984 riots in Delhi and bank loans to rehabilitate them and also gave economic assistance to many for this purpose. Since at that time the victims of riots were in dire need of money, they took loans on the conditions laid down by the Government.

Now it has become very difficult for them to pay the interest on these loans. The matter of recovering principal amount with interest thereon from the riot victims was taken to the Supreme Court. The Supreme Court on 7-11-89 issued directions to this effect that the amount given as loan should not be recovered till the new policy of recovering funds came into force. We demand from the Government that the loans taken by the poor people for trucks, taxis and running small shops at the time of 1984 riots, be written off along with interest thereon and the culprits of 1984 riots punished.

(vii) Need to review the policy of opening of "Dealers' centres" by State Bank of India, Foreign Department, Calcutta

[*English*]

SHRI HANNON MOLLAH (Uttar Pradesh): Sir, the State Bank of India Foreign Department, Calcutta had been performing the Foreign Exchange Dealing & Cover operation since inception. But the management under the plea of decentralisation, shifted the jobs by opening Dealing Centres at other places, though the Department with centralised cover, expertise and latest Telecom Network, are in a far better position than others to quote competitive Foreign Exchange Rates to the clients. To maintain similar infrastructure at various places is sheer wastage of public money. The Government since 1960 shifted

so many jobs from Calcutta and further shiftings are on the anvil.

Instead of doing such thing, SBI could avoid wasteful expenditure by closing down other centres, abolishing the post of "Dealers" and bring back those jobs to Calcutta office, for efficient and centralised management.

I urge upon the Finance Minister to look into the matter and take appropriate action accordingly.

13.20 hrs.

DEMANDS FOR GRANTS (GENERAL), 1991-92—Contd.

Ministry of Industry—Contd.

[*English*]

MR. SPEAKER: Now we take up the Demands for Grants of the Ministry of Industry for discussion. The time allotted for discussion was 8 hours and the time taken is 14 hours and 44 minutes. Shri Nirmal Kanti Chatterjee was on his legs. He may speak for a few minutes. After that, the hon. Prime Minister will reply to the debate.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): I am acutely aware that time is unbounded. In every specific case it is rather limited, in some cases very serious. I therefore, request you that whenever I just seem to be irrelevant kindly pull me up. Otherwise I beg the permission of the Prime Minister and the Minister of State for Industry to allow me to continue.

MR. SPEAKER: I do not think you are asking for unlimited time.

SHRI NIRMAL KANTI CHATTERJEE: No, Sir.

The other day, I was referring to the first steps that are taken to reduce the scope of planning. I quoted a few figures. Perhaps, I would conclude that only by adding the figures of the Railways. In the case of Railways, the revised figure of plan investment was Rs. 4916 crores. This has been raised in the present